

UP govt issues fresh encounter guidelines to boost transparency

HT Correspondent

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LUCKNOW: The Uttar Pradesh police, which has come under fire for frequent encounters with alleged criminals, leading to the deaths of the latter in many instances, has issued fresh guidelines to enhance transparency and accountability over these.

The state's Director General of Police, Prashant Kumar, issued the guidelines that mandate videography of the site of the shoot-out in cases where an accused is killed or injured, ballistic examination of the weapons used by both sides, and testing handwash samples of the alleged criminals (to ensure they discharged firearms).

The guidelines, contained in a 16-point circular issued by Kumar on October 11 came against the backdrop of questions being raised over a shoot-out on September 5, in which a Jaunpur resident Mangesh Yadav, believed to be involved in a robbery in a jewellery store in Sultanpur, was shot dead.

The circular added that forensic experts would investigate the scene of the shoot-out and that the investigation would be conducted not by the local police station involved in the incident but by another police station or the Crime Branch.

It also said that the post-mortem examination will also be video graphed, with a team of at

THE GUIDELINES, CONTAINED IN A 16-POINT CIRCULAR ISSUED BY THE DGP ON OCTOBER 11 CAME AGAINST THE BACKDROP OF QUESTIONS BEING RAISED OVER A SHOOT-OUT ON SEPTEMBER 5

least two doctors present in cases where the alleged criminal was killed.

Kumar has also asked for speedy disposal of such cases pending before the National Human Rights Commission (NHRC) and State Human Rights Commission (SHRC) with all relevant records related to them being submitted on time and an Assistant Superintendent of Police being designated the nodal officer to ensure timely disposal of these cases.

He said SSPs and police commissioners will monitor the progress of nodal officers on a monthly basis.

Kumar's guidelines referenced the Supreme Court's directives issued in connection with the petition filed by People's Union For Civil Liberties (PUCL) in Supreme Court for ensuring certain standards and norms in case of police encounters.

Death of two manual scavengers: NHRC directs Rs 30 lakh compensation

STATESMAN NEWS SERVICE

BHUBANESWAR, 21 OCTOBER:

The National Human Rights Commission (NHRC) taking cognisance of a complaint on the death of two workers due to asphyxiation while cleaning sewage tanks in Angul district has directed the State Government to pay Rs 30 lakh as compensatory award to the family members of each of the deceased.

The top rights panel in response to a petition filed by lawyer and human rights activist Akhand issued direction in this regard seeking the compliance of the order within six weeks.

The complainant had sought NHRC's intervention while appraising the panel of the tragic death of two manual scavengers,



Raghu Hansda (28) and Medha Nag (31), both residents of Redham village in Mayurbhanj district while cleaning a septic sewage tank on 13 September last in Nuahata village under Banarpal police station limits in Angul district.

The complainant had also cited the Supreme Court's judgment which made it unequivocally clear that manual scavenging is illegal with an order for its complete eradication of the practice. The apex

Court further mandated award of compensation to the families of those who die while performing such hazardous tasks, irrespective of whether the employment was in the private or public sector.

NHRC directed the Chief Secretary, Government of Odisha and the District Magistrate, Angul, Odisha to ensure the needful action and submit the action taken report, including payment of compensation of Rs. 30 lakhs to family members of each of the deceased sewage workers, within six weeks.

NHRC seeks ATR, compensation over death of 2 sewage workers

PNN & AGENCIES

Kendrapara, Oct 21: The National Human Rights Commission (NHRC) has directed the Chief Secretary and the District Magistrate, Angul, to ensure the needful action and submit the action taken report (ATR) over the death of two sewage workers during the cleaning of a septic tank in Nuahata village under Banarpal police station limits in Angul district.

The NHRC also sought a report on payment of compensation of ₹30 lakhs to the next of kin of each of the deceased sewage workers within six weeks.

While adjudging a petition filed by rights activist Akhand, the NHRC issued such direction last week.

The petitioner drew the attention of the apex rights body on the tragic death of two manual scavengers, Raghu Hansda (28) and

Medha Nag (31) while they were engaged in cleaning a septic sewage tank in Nuahata village under Banarpal police station limits in Angul district.

The complainant further submitted that the Supreme Court, in its landmark judgement in *Safai Karamchari Andolan vs Union of India & Ors.* (2014), made it unequivocally clear that manual scavenging is illegal and directed all concerned authorities to ensure the complete eradication of the practice.

The top court further mandated a compensation of ₹10 lakh to the families of those who die while performing such hazardous tasks, irrespective of whether the employment was in the private or public sector.

Akhand requested the NHRC to consider the matter with urgency and take the necessary steps to deliver justice.

Inspiration for creativity & art through eye of the tiger

These Tribal Artists Seek To Give A Message Of Co-Existence

Ambika.Pandit
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New Delhi: Countering the perception that tigers as a species can only evoke fear, tribal artists, who live in and around tiger reserves, are here in Delhi to tell a story of how the majestic beast, revered by many as “Baghdev” in their culture, is an inspiration for creativity that finds expression in art and gives a strong message for harmonious co-existence as the essence of sustainable development.

To build on the message of conservation, 15 tribal artists, including 12 living within the ecosystem of tiger reserves, will be joining the prestigious ‘Artists-In-Residence’ programme at the Rashtrapati Bhawan, starting Monday, where they will create artworks to tell the story of co-existence. Their creations will be presented to President Droupadi Murmu on Oct 29.

These artists have come from areas in and around the Jim Corbett National Park in Uttarakhand, the Kanha and Satpura in Madhya Pradesh, the Nawegaon Nagzira and Melghat in Maharashtra, and the Indravati National Park in Chhattisgarh,

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Similipal in Odisha, the Kawal Tiger Reserve in Telangana, and Dampa in Mizoram.

‘Artists-in-Residence’, launched in Dec 2013 by the then President Pranab Mukherjee, offers an opportunity for writers and artists to immerse themselves in the life of the Rashtrapati Bhawan. It also aims to foster an environment that inspires creative thinking and rejuvenates artistic expression.

These 15 artists have been drawn from among 49, including tribals and other forest dwellers, whose artworks were showcased at an exhibition at the India Habitat Centre from Oct 17- 20. They brought forth stories of what the tiger symbolizes in tribal folklore, traditions, and culture. The exhibition “Silent Conversation: From Margins to the Centre” was organised by the National Tiger Conservation Authority and non-profit Sankala

Foundation that works on sustainable development. It was supported by the National Human Rights Commission (NHRC) and the International Big Cat Alliance.

Stories of interface of humans and nature were spread over canvases of 200 paintings and 100 art pieces of artists who live in and around 22 tiger reserves spread across states like Madhya Pradesh, Uttarakhand, Rajasthan, Maharashtra, Chhattisgarh, Jharkhand, Odisha, Telangana, Arunachal Pradesh, and Mizoram.

A striking painting by Gujral Singh Baghel from the Indravati Tiger Reserve depicts the culture of the Abujhmadia tribal community. It celebrates the relationship between the tiger and local hero “Tiger Boy Chendru”, known for his courage. In another soft portrayal, artist Arachand Sorren from the Similipal Tiger

Reserve shows a tigress named Khairi playing with humans. Artist Minakshi Khatti from the Jim Corbett Tiger Reserve area pays tribute to the tiger of Kumaon in colourful Aipan motifs to bring out its features of strength.

These artists will be part of the ‘Artists-In-Residence’ programme. According to Sankala Foundation by Sunday evening over 100 paintings in the exhibition were sold and many more reserved by buyers, including not just connoisseurs of art, but also embassies and govt offices that wish to showcase stories of conservation. “Proceeds will be directly credited to accounts of artisans,” the foundation said.

NHRC secretary general Bharat Lal highlighted that tribal communities live in a symbiotic relationship between humans and nature, and promote the “conservation ethos”. “This relationship has been brought to cities through the works of art and is expected to introduce the youth to the concept of conservation,” he added.

According to govt data shared by Sankala Foundation, as per the 2011 Census, there are over 1,70,000 villages in India located close to



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Behelti Ama's artworks bring laurels to Arunachal

<https://arunachaltimes.in/index.php/2024/10/22/behelti-amas-artworks-bring-laurels-to-arunachal/>

October 22, 2024

NEW DELHI, 21 Oct: The artworks of Behelti Ama, a senior volunteer of the Lohit Youth Library Movement, brought laurels to Arunachal Pradesh for the second consecutive year at the Tribal Art Exhibition, which was held here from 17 to 19 October.

The second edition of the four-day exhibition, 'Silent conversation: From margins to the centre' was inaugurated by External Affairs Minister Dr S Jaishankar at the India Habitat Centre here. It was organized by the National Tiger Conservation Authority, in collaboration with the Sankala Foundation, the **National Human Rights Commission**, and the International Big Cat Alliance, Lohit Youth Library Network coordinator S Mundayoor said in a release.

Dr Jaishankar, who went through the exhibition keenly, heartily appreciated the artworks of Behelti, "after patiently listening to my explanations of my artworks," said a grateful Behelti.

Union Culture & Tourism Minister Dr Gajendra Singh Shekhawat also went round the art exhibits with great interest.

Referring to his friendly interactions, Behelti Ama said, "When I told him that the Mishmi tribe does not have tribal art styles like Gond, Varli, Mahbubani, etc, but as an art student I am learning different styles and trying my best to depict my culture through my art, Dr Shekhawat quipped: 'Maybe in future this type of art will be known as Behelti Art!'"

Speaking about the exhibition, she said that every artist who came had a unique style of painting, and the concept of depicting tigers in their paintings in their own way was really impressive.

"At the exhibition, I came to know how tigers have an important role in their lives. These beliefs somehow also help the tiger reserves in some ways to protect tigers," she said.

Speaking on her education as an artist at the reputed Kalakshetra Foundation, Chennai, Behelti Ama said that there is so much more to learn. She advised upcoming Arunachali artists to keep learning different styles and mediums, so that they could one day create their own style of art.

Ama thanked Kamlang Tiger Reserve DCF Jumdo Geiyi for encouraging and supporting her to participate in the art exhibition.

The Tribal Art Exhibition aims to recognize the conservation ethos of tribal communities and highlight the symbiotic relationship between these communities and the environment. It seeks to inspire future generations to appreciate this connection and provides tribal artists an opportunity to engage with visitors. Their artworks were made available for sale, with proceeds directly benefiting the artisans.

The exhibition featured over 200 paintings and 100 art pieces from 49 artists from 22 tiger reserves across India. All artworks were crafted using sustainable materials, reflecting the eco-friendly lifestyle of indigenous communities.

Tripura chieftain writes to NHRC seeking justice for teen rape survivor

By The Assam Tribune - 21 Oct 2024 3:20 PM

<https://assamtribune.com/north-east/fuel-price-rise-mizoram-commercial-vehicles-union-to-strike-indefinitely-from-oct-23-1555427?infinite-scroll=1>

Agartala, Oct. 21: Following the gang rape of a minor belonging to the Reang community in Tripura, the chieftain (Kaskau) and Samaj Adhipati of the Reang community, Khaba Reang, has written a letter to the National Human Rights Commission (NHRC) and the Director General of Police (DGP) of Tripura.

The chieftain wrote a letter seeking swift action and justice for the underage rape survivor. The letter, further, highlights the failure of local authorities to bring the main accused to justice. In his letter, Khaba Reang expressed his profound grief and anger over the incident, which he describes as a "remorseful, painful, and heart-touching accident."

The victim, a teenage girl from a poor Reang family, was allegedly gang-raped by a group of men, some of whom hold prestigious positions within the state government. The girl, after being left unconscious by the brutal assault, was hospitalized and remains in dire need of medical treatment, which her family cannot afford.

Reang, who was appointed as the Samaj Adhipati of the Reang community by the Tripura Tribal Welfare Department earlier this year, underlined his responsibility in ensuring justice for the victim. He said, "Despite multiple pleas to the police, only one of the accused, identified as Rajendra Debbarma, has been arrested. However, the main perpetrator, Dr. Dayasish Chakma, remains at large, with no significant effort made by the police to arrest him."

According to the letter, Dr. Chakma, who is posted as the District TB Officer at the Chief Medical Officer's office in Ambassa, Dhalai District, continues to perform his duties without interference. Reang expressed his deep concern that Chakma's brother, Suhas Chakma, a prominent human rights activist, has also failed to take any steps to address the matter. The chieftain, acting on behalf of the Reang community, has appealed to the NHRC and the DGP of Tripura for urgent intervention to ensure that justice is served. He further warned that the community is left with no alternative but to organise a protest rally if swift action is not taken against the persons involved in the crime. The incident, which was filed as a case at the Vanghmun police station under sections related to conspiracy, cheating, rape, and criminal intimidation, has sent shockwaves through the Reang community. Reang, in concluding remarks of his letter, expressed hope that the authorities will act to rectify the situation before the community is forced to escalate its response.

'सुनीता की नहीं, उन उम्मीदों की मौत है जो सरकारी स्वास्थ्य व्यवस्था के भरोसे हैं'- मानवाधिकार अधिवक्ता

<https://www.etvbharat.com/hi/!state/muzaffarpur-kidney-scandal-victim-sunita-died-in-skmch-bihar-news-brs24102107027>

चर्चित किडनी कांड की पीड़ित सुनीता की सोमवार को मौत हो गई. मुजफ्फरपुर के एसकेएमसीएच में इलाज के दौरान उनकी मौत हुई है.

By ETV Bharat Bihar Team Published : 10 hours ago

मुजफ्फरपुर: बिहार के मुजफ्फरपुर चर्चित किडनी कांड की पीड़िता सुनीता ने आखिरकार एसकेएमसीएच में आखिरी सांस ली. बता दें कि झोला छाप डॉक्टर ने गर्भाशय के ऑपरेशन के नाम पर सुनीता की किडनी गायब कर दी थी. इसके बाद मुजफ्फरपुर SKMCH में उनका इलाज किया गया और लगभग दो साल से उनका इलाज चल रहा था, लेकिन उसे बचाया न जा सका.

किडनी कांड पीड़िता सुनीता की मौत : सुनीता ने मुख्यमंत्री नीतीश कुमार से लेकर देश के स्वास्थ्य मंत्री जेपी नड्डा तक से किडनी ट्रांसप्लांट की गुहार लगाई लेकिन दो साल बीतने के बावजूद वो जिंदगी के लिए पल पल लड़ती रही. इस बीच उसका इलाज अलग-अलग अस्पतालों में कराया गया लेकिन उसकी सेहत में सुधार नहीं हुआ.

मानवाधिकार अधिवक्ता ने दाखिल की थी याचिका: विदित हो कि पीड़ित महिला सुनीता देवी के ओवरी के ऑपरेशन के दौरान दोनों किडनी निकालने का मामला प्रकाश में आने के बाद मानवाधिकार अधिवक्ता एसके झा ने **राष्ट्रीय मानवाधिकार आयोग** एवं राज्य मानवाधिकार आयोग में याचिका दाखिल की थी. जिसपर राष्ट्रीय मानवाधिकार आयोग ने बिहार सरकार को किडनी ट्रांसप्लांट की व्यवस्था करने का आदेश दिया था, लेकिन मामले में सरकार का रवैया शुरू से ही काफी निराशाजनक था.

"सुनीता की मौत राज्य के पूरे स्वास्थ्य महकमे और प्रशासनिक व्यवस्था पर सवालिया निशान खड़ा करता है. यह सुनीता की मौत नहीं, उन सभी उम्मीदों की मौत है. जो राज्य भर के लोगों ने सरकारी स्वास्थ्य व्यवस्था से लगा रखी थी. प्रश्न अब भी शेष है कि क्या एक गरीब को इलाज का हक नहीं." -एस के झा, मानवाधिकार अधिवक्ता

सुनीता के गर्भाशय का ऑपरेशन: बता दें कि वर्ष 2022 में 11 जुलाई को सकरा थाना क्षेत्र के बाजी राउत गांव की 35 वर्षीय सुनीता देवी के पेट में दर्द हुआ तो इलाज के लिए उसे डॉक्टर पवन कुमार के क्लिनिक लाया गया. डॉक्टर ने उसे गर्भाशय निकालने के लिए ऑपरेशन की सलाह दी. बरियारपुर स्थित शुभकांत क्लिनिक में 3 सितंबर 2022 को सुनीता के गर्भाशय का ऑपरेशन किया गया था, जो झोलाछाप डॉक्टर पवन कुमार ने किया था. उसने इस ऑपरेशन के लिए 30 हजार रुपए लिए थे.

सीएम नीतीश और जेपी नड्डा भी कर चुके हैं मुलाकात : एसकेएमसीएच में सीएम नीतीश कुमार पहुंचे हुए थे तो उन्होंने किडनी कांड की पीड़िता सुनीता से भी मुलाकात की. सीएम ने मानवीय पहलू दिखाते हुए उसकी आर्थिक मदद मुहैया कराया था. खुद केंद्रीय स्वास्थ्य मंत्री भी जब एसकेएमसीएच परिसर में बने सुपर स्पेशलिटी अस्पताल का उद्घाटन करने पहुंचे थे तो वो भी किडनी पीड़िता सुनीता से मिले थे.

सिस्टम पर सवाल छोड़ गई सुनीता : सुनीता ने केंद्रीय स्वास्थ्य मंत्री और दुनिया की सबसे बड़ी पार्टी के राष्ट्रीय अध्यक्ष के सामने किडनी की डिमांड की थी, लेकिन इस बात को कहे भी महीने बीत गए. इसी बीच सुनीता ने धीरज खो दिया और इस दुनिया को अलविदा कह दिया. सुनीता अपने बच्चों को अकेला नहीं छोड़ गई बल्कि उसकी मौत सिस्टम के सामने कई सवाल भी छोड़कर गई है.

नामजद अभियुक्त डॉक्टर पवन कुमार को बनाया था: मानवाधिकार अधिवक्ता एसके झा ने बताया कि मामले में सकरा (बरियारपुर ओपी) में अभियुक्तों के विरुद्ध दर्ज किया गया. जिसमें नामजद अभियुक्त डॉ. पवन कुमार, आर के सिंह, संगीता देवी एवं अन्य दो अज्ञात के विरुद्ध मामला सत्य पाया गया है. प्राथमिक अभियुक्त डॉ. पवन कुमार को 7 वर्ष के कारावास की सजा भी सुनाई गई.

Vettaiyan Box Office Collection Day 11: Rajinikanth - Amitabh Bachchan Starrer Continues to Grow Further in India

<https://www.etvbharat.com/en/entertainment/vettaiyan-box-office-collection-day-11-rajinikanth-amitabh-bachchan-starrer-continues-to-grow-further-in-india-enn24102101355>

Vettaiyan, starring Rajinikanth and Amitabh Bachchan, breached Rs 130 crore in 11 days, showcasing strong box office performance despite fluctuations in ticket sales.

By ETV Bharat Entertainment Team

Published : 19 hours ago

Hyderabad: The highly anticipated investigative thriller Vettaiyan, featuring cinematic legends Rajinikanth and Amitabh Bachchan, has garnered significant attention at the box office, amassing an impressive Rs 134.25 crore in just 11 days since its release. The film, which opened to strong numbers on October 10, earned an estimated Rs 5 crore on its second Sunday, reflecting a notable resurgence in ticket sales after a dip in the previous week.

On October 20, the film recorded a Tamil occupancy rate of 30.10 percent, with peak attendance in the afternoon and evening shows, reflecting strong viewer interest in key markets like Chennai and Bengaluru. In Chennai, the occupancy rate soared to 38.75 percent, while Bengaluru recorded a respectable 20.75 percent. The Hindi version also saw a good turnout, with notable occupancy rates in cities like Jaipur and Lucknow.

Break-down of Vettaiyan 10-day box office collection

Thursday: Rs 31.7 crore

Friday: Rs 24 crore

Saturday: Rs 26.75 crore

Sunday: Rs 22.3 crore

Monday: Rs 5.6 crore

Tuesday: Rs 4.3 crore

Wednesday: Rs 4.3 crore

Thursday: Rs 3.2 crore

Friday: Rs 2.6 crore

Saturday: Rs 4.25 crore

Sunday: Rs 5.15 crore

Total: Rs 134.4 crore

Despite its initial success, Vettaiyan has not yet reached the Rs 300 crore mark worldwide. In India, the film was expected to cross the Rs 150 mark by now, given the star power of Rajinikanth and Amitabh Bachchan, but that remains elusive. The underperformance of the film can be credited to fluctuations in its box office collections with reports suggesting that the production house is in discussions with Rajinikanth regarding compensation for the film's financial performance.

Directed by TJ Gnanavel, Vettaiyan presents Rajinikanth in the role of a determined police officer who tackles crime with aggressive methods, while Amitabh Bachchan portrays Justice Dr. Sathyadev Bramhadutt Pande from the National Human Rights Commission. The gripping narrative centers around the quest for justice following a tragic rape and murder case, compelling audiences to engage with its intense storyline.

Retired KSRTC staff seek intervention of President, PM amid pension disruption

<https://www.thehindu.com/news/national/kerala/retired-ksrtc-staff-seek-intervention-of-president-pm-amid-pension-disruption/article68778977.ece>

The petition, outlining eight specific demands to streamline the pension distribution system and related welfare measures for retired staff, is submitted to higher authorities after securing signatures of around 1,500 pensioners

Published - October 21, 2024 11:47 pm IST - Kozhikode

The Transport Pensioners Front (TPF) has sent a mass petition to President Draupadi Murmu and Prime Minister Narendra Modi seeking their intervention to resolve long-standing grievances concerning the timely distribution of pensions and welfare benefits to around 43,000 retired Kerala State Road Transport Corporation (KSRTC) employees.

The association members, who also raised the issue with the Chief Justice of India and the **National Human Rights Commission**, said the “derailed pension dispersal” was affecting hundreds of ailing patients and poor families in Kerala.

They said the mass petition, outlining eight specific demands to streamline the pension distribution system and related welfare measures for retired staff, was submitted to higher authorities after securing signatures of around 1,500 pensioners. Copies were also forwarded to the Kerala Governor and all State representatives for support, they added.

According to TPF leaders, the “poor planning of new projects and mismanagement of infrastructure” had turned KSRTC into a loss-making venture. They alleged that KSRTC authorities were using the loss to delay pension benefits for thousands of retired employees.

E. Abdul Basheer, TPF (Malabar Zone) president, said the request for pension revision had not been considered since 2011. He also added that elderly pensioners were often forced to approach courts for justice due to the inconsiderate stance of the State government and KSRTC authorities.

The mass petition also included demands to declare the KSRTC a government department and to distribute pension benefits using the method followed by the Kerala State Electricity Board and Kerala Water Authority. Retired employees who signed the petition also called for a unified pension scheme, ending the categorisation of employees based on their retirement period.

Meanwhile, KSRTC sources said many of the issues raised by the pensioners were already under consideration by higher authorities for appropriate action. They also added that policy-level decisions by the State government would be crucial for addressing demands such as creating a new department for KSRTC and implementing a unified pension scheme for retired employees.

RMLNLU Lucknow Overview, Courses, Admission 2025, Rankings and Placement

<https://education.indianexpress.com/university/dr-ram-manohar-lohiya-national-law-university-rmlnlu-lucknow>

Anjali Singh Updated on : Oct 21 2024 16:03 IST

Dr. Ram Manohar Lohiya National Law University (RMLNLU) Lucknow came into existence in 2006, formed under the law passed by the Government of Uttar Pradesh in 2005. RMLNLU Lucknow is spread across a campus of 40 acres in the capital of Uttar Pradesh, situated within the proximity of the Lucknow Bench of Allahabad High Court and the UP Vidhan Sabha.

Dr. Ram Manohar Lohiya National Law University offers Five- year BA.LLB course and One-year LLM program as its prominent courses. PhD courses are also available within RMLNLU. The courses developed in the line of NLSIU Bengaluru, the university fulfills its foundational aim.

RMLNLU Lucknow was founded to promote and share an understanding of law and legal processes, as well as their significance in national development. RMLNLU Lucknow has been functioning in achieving this aim successfully, it has been approved by the University Grants Commission (UGC) and the Bar Council of India (BCI). NLU Lucknow (RMLNLU) has been consistently ranked in the NIRF rankings, its rank has significantly improved from being 21 in 2023 to being 20 in 2024.

NLU Lucknow has is equipped with state-of-the-art facilities, a central library to a moot court, air-conditioned buildings, campus-wide internet facility, an Auditorium, round table conference rooms, sports facilities, Banking and a Shopping plaza are some of the infrastructural facilities provided at RMLNLU Lucknow.

Dr Ram Manohar Lohiya National Law University, Lucknow has MoUs signed with various national and international institutions, offering exposure to students. The amalgamation of different learning techniques and the sharing of resources benefit students. Some of the institutions are Northumbria University, United Kingdom, Instituto Tecnológico Autonomo De Mexico, BBAU Lucknow, Birmingham Law School, UK, and Tribhuvan University Kathmandu, Nepal.

Apart from fulfilling all the student needs, RMLNLU Lucknow has an established Internship and Placement committee to oversee the recruitment. NLU Lucknow students are supposed to undergo mandatory internship as part of their program. The students have previously done internships with law firms like Aditya Gaur and Associates, Cyril Amarchand Mangaldas, Law Times Journal government organizations like **National**

Human Rights Commission, U.P. state law commission, GAIL (India) Ltd. DLSA, Bhopal, NCPCR DELHI, The National Commission for Protection of Child Rights, New Delhi and other corporate houses, advocates.

Death of manual scavengers: NHRC directs Odisha govt to pay Rs 30 lakh compensation

<https://www.msn.com/en-in/news/India/death-of-manual-scavengers-nhrc-directs-odisha-govt-to-pay-rs-30-lakh-compensation/ar-AA1sFaXD>

Story by Statesman News Service

• 8h • 2 min read

The National Human Rights Commission (NHRC), taking cognisance of the death of two workers due to alleged asphyxiation while cleaning sewage tanks in Odisha's Angul district, on Monday directed the state to pay Rs 30 lakh compensation to family members of each of the deceased.

The rights panel, in response to a petition filed by lawyer and human rights activist Akhand, issued direction in this regard seeking the compliance of the order within six weeks.

The complainant had sought **NHRC's** intervention while apprising the panel of the tragic death of two manual scavengers, Raghu Hansda (28) and Medha Nag (31), both residents of Redham village in Mayurbhanj district while cleaning a septic sewerage tank on 13 September last in Nuahata village under Banarpal police station limits in Angul district.

The complainant had also cited the Supreme Court's judgment which made it unequivocally clear that manual scavenging is illegal with an order for its complete eradication of the practice. The apex Court further mandated award of compensation to the families of those who die while performing such hazardous tasks, irrespective of whether the employment was in the private or public sector.

NHRC directed the Chief Secretary, Government of Odisha and the District Magistrate, Angul, Odisha to ensure the needful action and submit the action taken report, including payment of compensation of Rs. 30 lakhs to family members of each of the deceased sewage workers, within six weeks.

"In view of the directions passed by Supreme Court of India, let a copy of the complaint be transmitted to the Chief Secretary, Government of Odisha and the District Magistrate, Angul through online mode, to ensure the needful action and submit the action taken report, including payment of compensation of Rs. 30 lakhs to next of kin of each of the deceased sewage worker within six weeks", NHRC's order stated.

UP govt issues fresh encounter guidelines: Videography of shootout site a must

<https://www.msn.com/en-in/news/India/up-govt-issues-fresh-encounter-guidelines-videography-of-shootout-site-a-must/ar-AA1sEO9F>

Story by HT Correspondent

• 10h • 2 min read

LUCKNOW: The Uttar Pradesh police, which has come under fire for frequent encounters with alleged criminals, leading to the deaths of the latter in many instances, has issued fresh guidelines to enhance transparency and accountability over these.

The state's Director General of Police, Prashant Kumar, issued the guidelines that mandate videography of the site of the shoot-out in cases where an accused is killed or injured, ballistic examination of the weapons used by both sides, and testing handwash samples of the alleged criminals (to ensure they discharged firearms).

The guidelines, contained in a 16-point circular issued by Kumar on October 11 came against the backdrop of questions being raised over a shoot-out on September 5, in which a Jaunpur resident Mangesh Yadav, believed to be involved in a robbery in a jewellery store in Sultanpur, was shot dead.

The circular added that forensic experts would investigate the scene of the shoot-out and that the investigation would be conducted not by the local police station involved in the incident but by another police station or the Crime Branch.

It also said that the post-mortem examination will also be video graphed, with a team of at least two doctors present in cases where the alleged criminal was killed.

Kumar has also asked for speedy disposal of such cases pending before the National Human Rights Commission (NHRC) and State Human Rights Commission (SHRC) with all relevant records related to them being submitted on time and an Assistant Superintendent of Police being designated the nodal officer to ensure timely disposal of these cases.

He said SSPs and police commissioners will monitor the progress of nodal officers on a monthly basis.

Kumar's guidelines referenced the Supreme Court's directives issued in connection with the petition filed by People's Union For Civil Liberties (PUCL) in Supreme Court for ensuring certain standards and norms in case of police encounters.

Uttar Pradesh DGP Introduces New Guidelines For Police Encounters To Enhance Accountability And Transparency

https://www.oneindia.com/india/new-guidelines-for-police-encounters-in-uttar-pradesh-011-3966461.html?ref_source=OI-EN&ref_medium=Home-Page&ref_campaign=News-Cards

By Gaurav Sharma Updated: Monday, October 21, 2024, 23:29 [IST]

Amidst political uproar over alleged biased targeting of criminals, Uttar Pradesh DGP Prashant Kumar has introduced new guidelines for police encounters. These guidelines mandate the videography of crime scenes where suspects are killed or injured. This move aims to enhance transparency and accountability in police operations, according to officials.

The directives were issued after questions arose regarding a recent encounter involving Mangesh Yadav from Jaunpur. Yadav was wanted for a robbery at a jewellery store in Sultanpur on September 5, 2024. The new rules require police involved in encounters to undergo weapons testing and ballistic examinations. Additionally, handwash samples of deceased suspects must be collected.

Enhanced Investigation Protocols

The DGP's circular, dated October 11, 2024, outlines that forensic experts will examine crime scenes. Investigations will not be conducted by local police but by another station or the Crime Branch. Senior officers will also be part of the investigation team. Photographic evidence must be preserved, and families of the deceased informed immediately.

Videography is required for all encounter cases, including post-mortem examinations with at least two doctors present when an accused is killed. These measures aim to ensure thorough documentation and accountability in handling such sensitive cases.

Human Rights Case Management

The DGP stressed the importance of resolving pending cases with the National Human Rights Commission (NHRC) and State Human Rights Commission (SHRC) promptly. An ASP will act as a nodal officer to ensure timely submission of relevant records and disposal of these cases.

Senior officers like SSPs and police commissioners are tasked with monitoring nodal officers' progress monthly. The DGP warned against any negligence in these matters, emphasizing that prompt action is crucial to avoid uncomfortable situations.

Supreme Court Directives

The DGP also referenced Supreme Court directives related to a petition by People's Union For Civil Liberties (PUCL). These directives aim to establish standards and norms for police encounters, ensuring adherence to legal protocols. Since April 2017, 210 criminals have reportedly been killed in encounters across UP. Of these, 51 were shot by STF while 159 died in district police operations. Approximately 7,500 criminals sustained injuries during separate encounters statewide.

Operation Langda Controversy

A significant number of injured criminals were shot in the leg under 'Operation Langda'. Opposition parties have accused authorities of selectively targeting individuals based on caste and religion during these encounters.

The new guidelines reflect efforts to address concerns about selective targeting while reinforcing accountability and transparency within the police force. By implementing these measures, authorities hope to build public trust and ensure justice is served fairly.

किडनी कांड: एनएचआरसी के आदेश के बावजूद नहीं हुई किडनी की व्यवस्था

<https://www.prabhatkhabar.com/state/bihar/muzaffarpur/kidney-arrangement-not-made-despite-nhrc-order>

Kidney arrangement not made despite NHRC order

ByPrabhat Khabar News Desk| October 22, 2024 1:10 AM

मानवाधिकार अधिवक्ता एसके झा ने व्यवस्था पर उठाया सवाल उपमुख्य संवाददाता, मुजफ्फरपुर जिले के चर्चित किडनी कांड मामले में राष्ट्रीय मानवाधिकार आयोग के आदेश के बावजूद बिहार सरकार विफल रही और सुनीता के लिए किडनी की व्यवस्था नहीं कर सकी. जिसके कारण सुनीता की जान चली गयी. इस मामले में मानवाधिकार अधिवक्ता एसके झा ने राष्ट्रीय मानवाधिकार आयोग व राज्य मानवाधिकार आयोग में याचिका दाखिल की थी, जिसपर **राष्ट्रीय मानवाधिकार आयोग** ने बिहार सरकार को किडनी ट्रांसप्लांट की व्यवस्था करने का आदेश दिया था, लेकिन मामले में सरकार का रवैया निराशाजनक था. मानवाधिकार अधिवक्ता एसके झा ने कहा कि सुनीता की मौत राज्य के पूरे स्वास्थ्य महकमे और प्रशासनिक व्यवस्था पर सवालिया निशान खड़ा करती है. यह सुनीता की मौत नहीं, उन सभी उम्मीदों की मौत है, जो राज्य भर के लोगों ने सरकारी स्वास्थ्य व्यवस्था से लगा रखी थी.

Death of manual scavengers: NHRC directs Odisha govt to pay Rs 30 lakh compensation

<https://www.thestatesman.com/india/death-of-manual-scavengers-nhrc-directs-odisha-govt-to-pay-rs-30-lakh-compensation-1503356172.html>

The apex Court has mandated award of compensation to the families of those who die while performing such hazardous tasks, irrespective of whether the employment was in the private or public sector.

Statesman News Service | Bhubaneswar | October 21, 2024 10:52 pm

The National Human Rights Commission (NHRC), taking cognisance of the death of two workers due to alleged asphyxiation while cleaning sewage tanks in Odisha's Angul district, on Monday directed the state to pay Rs 30 lakh compensation to family members of each of the deceased.

The rights panel, in response to a petition filed by lawyer and human rights activist Akhand, issued direction in this regard seeking the compliance of the order within six weeks.

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The complainant had also cited the Supreme Court's judgment which made it unequivocally clear that manual scavenging is illegal with an order for its complete eradication of the practice. The apex Court further mandated award of compensation to the families of those who die while performing such hazardous tasks, irrespective of whether the employment was in the private or public sector.

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Inspiration for creativity and art through eye of the tiger

<https://timesofindia.indiatimes.com/city/delhi/inspiration-for-creativity-and-art-through-eye-of-the-tiger/articleshow/114410955.cms>

TNN | Oct 21, 2024, 08.56 AM IST

NEW DELHI: Countering the perception that tigers as a species can only evoke fear, tribal artists, who live in and around tiger reserves, are here in Delhi to tell a story of how the majestic beast, revered by many as "Baghdev" in their culture, is an inspiration for creativity that finds expression in art and gives a strong message for harmonious co-existence as the essence of sustainable development.

To build on the message of conservation, 15 tribal artists, including 12 living within the ecosystem of tiger reserves, will be joining the prestigious 'Artists-In-Residence' programme at the Rashtrapati Bhawan, starting Monday, where they will create artworks to tell the story of co-existence. Their creations will be presented to President Droupadi Murmu on Oct 29.

These artists have come from areas in and around the Jim Corbett National Park in Uttarakhand, the Kanha and Satpura in Madhya Pradesh, the Nawegaon Nagzira and Melghat in Maharashtra, the Indravati National Park in Chhattisgarh, Similipal in Odisha, the Kawal Tiger Reserve in Telangana, and Dampa in Mizoram. 'Artists-in-Residence', launched in Dec 2013 by the then President Pranab Mukherjee, offers an opportunity for writers and artists to immerse themselves in the life of the Rashtrapati Bhavan. It also aims to foster an environment that inspires creative thinking and rejuvenates artistic expression.

These 15 artists have been drawn from among 49, including tribals and other forest dwellers, whose artworks were showcased at an exhibition at the India Habitat Centre from Oct 17- 20. They brought forth stories of what the tiger symbolizes in tribal folklore, traditions, and culture. The exhibition "Silent Conversation: From Margins to the Centre" was organised by the National Tiger Conservation Authority and non-profit Sankala Foundation that works on sustainable development. It was supported by the National Human Rights Commission (NHRC) and the International Big Cat Alliance.

Stories of interface of humans and nature were spread over canvases of 200 paintings and 100 art pieces of artists who live in and around 22 tiger reserves spread across states like Madhya Pradesh, Uttarakhand, Rajasthan, Maharashtra, Chhattisgarh, Jharkhand, Odisha, Telangana, Arunachal Pradesh, and Mizoram.

A striking painting by Gujral Singh Baghel from the Indravati Tiger Reserve depicts the culture of the Abujhmadia tribal community. It celebrates the relationship between the

tiger and local hero "Tiger Boy Chendru", known for his courage. In another soft portrayal, artist Arachand Soren from the Similipal Tiger Reserve shows a tigress named Khairi playing with humans. Artist Minakshi Khati from the Jim Corbett Tiger Reserve area pays tribute to the tiger of Kumaon in colourful Aipan motifs to bring out its features of strength.

These artists will be part of the 'Artists-In-Residence' programme. According to Sankala Foundation by Sunday evening over 100 paintings in the exhibition were sold and many more reserved by buyers, including not just connoisseurs of art, but also embassies and govt offices that wish to showcase stories of conservation. "Proceeds will be directly credited to accounts of artisans," the foundation said.

NHRC secretary general Bharat Lal highlighted that tribal communities live in a symbiotic relationship between humans and nature, and promote the "conservation ethos". "This relationship has been brought to cities through the works of art and is expected to introduce the youth to the concept of conservation," he added.

According to govt data shared by Sankala Foundation, as per the 2011 Census, there are over 1,70,000 villages in India located close to forested areas, and as per the India State of Forest Report 2021, more than 300 million people are dependent on forests for their livelihood.

Motha MLA writes to NHRC over 'custodial torture' cases

<https://timesofindia.indiatimes.com/city/agartala/motha-mla-demands-action-against-police-for-custodial-torture-in-tripura/articleshow/114441267.cms>

Oct 22, 2024, 04.24 AM IST

Agartala: TIPRA Motha MLA Ranjit Debbarma has written to the National Human Rights Commission (NHRC), Tripura DGP, and Tripura State Human Rights Commission, demanding action against police officers involved in custodial torture.

Debbarma alleged that several deaths due to police torture in custody have been reported in Tripura over the past two months, but the accused police personnel have not been punished in any of the cases.

The MLA urged action against the police officials involved, including the arrest of the OC of Manu Bazar police station in South Tripura, where a tribal youth named Badal Tripura was severely tortured in custody by a group of policemen. The hospital allegedly failed to provide him with basic treatment, leading to his death four days later. Debbarma also demanded an inquiry into all cases where adequate medication was not provided to arrested persons in different police stations across the state in the last two months.

Debbarma said Badal Tripura was brought to the police station on Oct 13 in connection with a theft case but was not arrested. "Police brought Badal in connection with a theft case on Oct 13 to the police station but did not make arrest. He died on Oct 16, allegedly after being tortured by police inside the lockup for the whole night.

The next morning, he was released in a critical condition without any medication," he added.

We also published the following articles recently

A Tripura police SI with a constable and three SPOs detained on custodial torture
A Sub-inspector, a constable, and three SPOs in South Tripura were detained for allegedly torturing an accused who later died in hospital. The police personnel were suspended and dismissed after public protests. This incident sparked public outrage, and the opposition criticized the state government for not taking strong actions against custodial torture.114312779

Phone theft: Police to seek custody of accused
Mulavukad police, probing a theft of 39 mobile phones during an Alan Walker concert in Kochi, have arrested two suspects in Delhi and are set to retrieve two more from Mumbai. The operation, executed across

states, recovered 23 mobiles, including 15 iPhones. Two distinct gangs targeted the concert, seemingly coincidentally.114434961

Theft accused hangs self in police custody in JaunpurMatru Bind, a 30-year-old man from Barouna, was found dead in the toilet of Shahganj police station, Jaunpur, after being brought in for questioning over a Rs 35,000 theft. The police launched an investigation, with the SP promising action against any negligence. Bind's family and a large crowd gathered, prompting heavy police deployment.114381951

NHRC के आदेश के बावजूद विफल रही बिहार सरकार, किडनी ट्रांसप्लांट नहीं होने से खत्म हो गई सांसे।

https://tirhutnow.com/medical/bihar-government-failed-despite-nhrc-order-breaths-ended-due-to-lack-of-kidney-transplant/#google_vignette

ByTirhut Now

Oct 21, 2024 Bihar government, breaths ended, kidney transplant, NHRC order

मुजफ्फरपुर- जिले के चर्चित किडनी कांड मामले में राष्ट्रीय मानवाधिकार आयोग के आदेश के बावजूद बिहार सरकार विफल रही और सुनीता के लिए किडनी की व्यवस्था नहीं कर सकी। इसका नतीजा यह हुआ कि सुनीता को अपनी जान गंवानी पड़ी। आज सुनीता ने एस्केएमसीएच में आखिरी साँस ली।

विदित हो कि पीड़ित महिला सुनीता देवी के ओवरी के ऑपरेशन के दौरान दोनों किडनी निकालने का मामला प्रकाश में आने के बाद मानवाधिकार अधिवक्ता एस. के. झा ने राष्ट्रीय मानवाधिकार आयोग एवं राज्य मानवाधिकार आयोग में याचिका दाखिल की थी, जिसपर **राष्ट्रीय मानवाधिकार आयोग** ने बिहार सरकार को किडनी ट्रांसप्लांट की व्यवस्था करने का आदेश दिया था, लेकिन मामले में सरकार का रवैया शुरू से ही काफी निराशाजनक था।

बताते चले कि जिले के सकरा थाने के मथुरापुर गाँव की निवासी सुनीता देवी को पेट में दर्द था, जिसका ईलाज वहीं पर बरियारपुर के शुभकान्त क्लिनिक में एक झोलाछाप चिकित्सक डॉक्टर पवन कुमार के द्वारा किया गया। डॉक्टर पवन कुमार ने महिला के गर्भाशय में ट्यूमर होने की बात कही और 3 सितम्बर को महिला का ऑपरेशन किया। ऑपरेशन के बाद सुनीता की तबियत बिगड़ने लगी, शरीर में सूजन होने लगा। तब जाकर महिला के परिजनों के द्वारा मुजफ्फरपुर के एस्केएमसीएच में सुनीता का सी.टी. स्कैन कराया गया, जिसकी रिपोर्ट में दोनों किडनी दृश्यमान नहीं हैं, ऐसा रिपोर्ट आया। ओवरी ऑपरेशन के दौरान किडनी गायब होने की एफ.आई.आर. के बाद प्रशासनिक अधिकारी सकते में आये और जाँच शुरू हुई, तब मालूम चला कि उक्त क्लिनिक सरकार के मानदंड के अंतर्गत कार्य नहीं कर रही हैं।

मामले के सम्बन्ध में सकरा (बरियारपुर ओपी) थाना कांड संख्या – 461/22 अभियुक्तों के विरुद्ध दर्ज किया गया, जिसमें नामजद अभियुक्त डॉ. पवन कुमार, आर. के. सिंह, संगीता देवी एवं अन्य दो अज्ञात के विरुद्ध मामला सत्य पाया गया है तथा प्राथमिक अभियुक्त डॉ. पवन कुमार को 7 वर्ष के कारावास की सजा भी सुनाई गई।

मामले के सम्बन्ध में मानवाधिकार अधिवक्ता एस. के. झा ने व्यवस्था पर सवाल उठाते हुए कहा कि सुनीता की मौत राज्य के पूरे स्वास्थ्य महकमे और प्रशासनिक व्यवस्था पर सवालिया निशान खड़ा करता है। यह सुनीता की मौत नहीं, उन सभी उम्मीदों की मौत है, जो राज्य भर के लोगों ने सरकारी स्वास्थ्य व्यवस्था से लगा रखी थी। प्रश्न अब भी शेष है कि क्या एक गरीब को ईलाज का हक नहीं।

NHRC के आदेश के बावजूद विफल रही बिहार सरकार, किडनी ट्रांसप्लांट नहीं होने से खत्म हो गई सांसे।

<https://tirhutnow.com/medical/bihar-government-failed-despite-nhrc-order-breaths-ended-due-to-lack-of-kidney-transplant/>

ByTirhut Now Oct 21, 2024 Bihar government, breaths ended, kidney transplant, NHRC order

मुजफ्फरपुर- जिले के चर्चित किडनी कांड मामले में राष्ट्रीय मानवाधिकार आयोग के आदेश के बावजूद बिहार सरकार विफल रही और सुनीता के लिए किडनी की व्यवस्था नहीं कर सकी। इसका नतीजा यह हुआ कि सुनीता को अपनी जान गंवानी पड़ी। आज सुनीता ने एसकेएमसीएच में आखिरी सांस ली।

विदित हो कि पीड़ित महिला सुनीता देवी के ओवरी के ऑपरेशन के दौरान दोनों किडनी निकालने का मामला प्रकाश में आने के बाद मानवाधिकार अधिवक्ता एस. के. झा ने राष्ट्रीय मानवाधिकार आयोग एवं राज्य मानवाधिकार आयोग में याचिका दाखिल की थी, जिसपर **राष्ट्रीय मानवाधिकार आयोग** ने बिहार सरकार को किडनी ट्रांसप्लांट की व्यवस्था करने का आदेश दिया था, लेकिन मामले में सरकार का रवैया शुरू से ही काफी निराशाजनक था।

बताते चले कि जिले के सकरा थाने के मथुरापुर गाँव की निवासी सुनीता देवी को पेट में दर्द था, जिसका ईलाज वहीं पर बरियारपुर के शुभकान्त क्लिनिक में एक झोलाछाप चिकित्सक डॉक्टर पवन कुमार के द्वारा किया गया। डॉक्टर पवन कुमार ने महिला के गर्भाशय में ट्यूमर होने की बात कही और 3 सितम्बर को महिला का ऑपरेशन किया। ऑपरेशन के बाद सुनीता की तबियत बिगड़ने लगी, शरीर में सूजन होने लगा। तब जाकर महिला के परिजनों के द्वारा मुजफ्फरपुर के एसकेएमसीएच में सुनीता का सी.टी. स्कैन कराया गया, जिसकी रिपोर्ट में दोनों किडनी दृश्यमान नहीं हैं, ऐसा रिपोर्ट आया। ओवरी ऑपरेशन के दौरान किडनी गायब होने की एफ.आई.आर. के बाद प्रशासनिक अधिकारी सकते में आये और जाँच शुरू हुई, तब मालूम चला कि उक्त क्लिनिक सरकार के मानदंड के अंतर्गत कार्य नहीं कर रही हैं।

मामले के सम्बन्ध में सकरा (बरियारपुर ओपी) थाना कांड संख्या – 461/22 अभियुक्तों के विरुद्ध दर्ज किया गया, जिसमें नामजद अभियुक्त डॉ. पवन कुमार, आर. के. सिंह, संगीता देवी एवं अन्य दो अज्ञात के विरुद्ध मामला सत्य पाया गया है तथा प्राथमिक अभियुक्त डॉ. पवन कुमार को 7 वर्ष के कारावास की सजा भी सुनाई गई।

मामले के सम्बन्ध में मानवाधिकार अधिवक्ता एस. के. झा ने व्यवस्था पर सवाल उठाते हुए कहा कि सुनीता की मौत राज्य के पूरे स्वास्थ्य महकमे और प्रशासनिक व्यवस्था पर सवालिया निशान खड़ा करता है। यह सुनीता की मौत नहीं, उन सभी उम्मीदों की मौत है, जो राज्य भर के लोगों ने सरकारी स्वास्थ्य व्यवस्था से लगा रखी थी। प्रश्न अब भी शेष है कि क्या एक गरीब को ईलाज का हक नहीं।

Doctor's name props up in gang rape case, police probe tells otherwise

<https://tripurainfo.com/news.aspx?intnid=22151&title=Doctor%E2%80%99s-name-props-up-in-gang-rape-case-police-probe-tells-otherwise>

By Our Correspondent Agartala, October 21, 2024

Community head of Reang tribe, Khaba Reang on October 10 wrote a letter to **National Human Rights Commission (NHRC)** highlighting the plight of a teenage girl who had been allegedly gang raped and how police didn't act impartially against the accused persons. In his letter, he mentioned that a doctor identified as Dr Dayashis Chakma was involved in the rape and because of his influence and status in the society police didn't act against him. Local sources also claimed that former Superintendent of Police North Tripura District Bhanupada Chakraborty and OC Vangmun police station Buddha Debbarma had helped the doctor to bypass the police investigation.

Sources also claimed that the case was registered followed by the intervention of the Court. According to the letter of Khaba Reang, Rajendra Debbarma, a driver from fire service department and Dr Dayashish Chakma had raped the minor girl. After the Court's order, Rajendra Debbarma was arrested but no police action was taken against the doctor. As a result of this growing discontent, KASKU (The Supremo of Bru Apex Body) has approached the National Human Rights Commission, expressing their grievances against the state's police administration. They have warned that if justice is not served, widespread protests and rallies will take place across the state.

On the other hand, police registered a specific case on September 19 and arrested Rajendra Debbarma, the driver from the fire service department. He was produced before the Kanchanpur Sub-Divisional Court and subsequently awarded 16 days jail custody. He was granted bail on October 3. Locals also raised several other corruption allegations against Dr Chakma.

On being contacted, OC Vangmun police station Buddha Debbarma said, "The investigation of the case is still underway. Some pressure groups claimed that the victim was minor. In reality, the victim is 22-year-old. She was involved in a love affair with Rajendra Debbarma and the latter took advantage of her. She was lured into the physical relationship under the pretext of marriage but later the accused refused to marry her. We have arrested Debbarma in connection with the incident."

On being asked about the doctor, he said, "The complainant in her testimony clearly stated that the doctor was not involved in the crime although initially it was alleged that the doctor was one of the accused persons in the case. Apart from that, we haven't got any concrete evidence to frame charges against the doctor."